

### **Notification of the Ministry of Labour and Employment**

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SUSHRI SHOBHA KARANDLAJE): Sir, I lay on the Table, a copy (in English and Hindi) of the Ministry of Labour and Employment Notification No. G.S.R. 715(E) ., dated the 19<sup>th</sup> November, 2024, publishing the Employees' Deposit-Linked Insurance (Second Amendment) Scheme 2024, under sub-section (2) of Section 7 of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952.

[Placed in Library. See No. L. T. 1152/18/24]

### **Notifications of the Ministry of Environment, Forest and Climate Change**

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI KIRTIVARDHAN SINGH): Sir, I lay on the Table:—

(i) A copy (in English and Hindi) of the Ministry of Environment, Forest and Climate Change Notification No. G.S.R. 690(E) ., dated the 6<sup>th</sup> November, 2024, publishing the Commission for Air Quality Management in National Capital Region and Adjoining Areas (Imposition, Collection and Utilization of Environmental Compensation for Stubble Burning) Amendment Rules, 2024, under sub-section (3) of Section 25 of the Commission for Air Quality Management in National Capital Region and Adjoining Areas Act, 2021.

[Placed in Library. See No. L. T. 871/18/24]

(ii) A copy (in English and Hindi) of the Ministry of Environment, Forest and Climate Change Notification No. G.S.R. 696 (E) ., dated the 11<sup>th</sup> November, 2024, publishing the Water (Prevention and Control of Pollution) (Manner of Holding Inquiry and Imposition of Penalty) Rules, 2024, under sub-section (3) of Section 63 of the Water (Prevention and Control of Pollution) Act, 1974.

[Placed in Library. See No. L. T. 872/18/24]

(iii) A copy (in English and Hindi) of the Ministry of Environment, Forest and Climate Change Notification No. G.S.R. 701(E) ., dated the 12<sup>th</sup> November, 2024, publishing the Air (Prevention and Control of Pollution) (Manner of Holding Inquiry and Imposition of Penalty) Rules, 2024, under sub-section (2) of Section 53 of the Air (Prevention and Control of Pollution) Act, 1981.